

2. The components of the formula adopted by the Land and Development Office (and referred to in reply to Unstarred Question No. 2424 dated 8th March, 1982) and these in the formula of Delhi Development Authority are by and large the same except that the misuse charges are levied at $5\frac{1}{2}$ percent per annum by the Delhi Development Authority while the Land and Development Office recovers at the rate of $12\frac{1}{2}$ per cent per annum.

3. The percentage at which misuse charges are recovered by the Land and Development Office is related to the current bank rate, whereas this is not so in the case of percentage adopted by Delhi Development Authority.

4. With effect from 5th May, 1982 in respect of residential leases in rehabilitation colonies misuse charges are recovered by the L&DO according to the following formula :

Size of the plot.	×	Misused area	×	Present pre-deter- mined commercial value of the land for the purpose for which the pro- perty is misused.	—	Present pre- determined value of the land for the purpose for which it was leased.	×	$6\frac{1}{4}\%$
		----- Permissible recovered area.						

5. Regarding enhancement of penalty for misuse of a constant area over successive years, the DDA has reported that enhancement follows revision of land rates by Govt. from time to time.

Misuse Charges levied by L&DO

1030. SHRI BABURAO PARAN-
JPE : Will the Minister of WORKS
AND HOUSING be pleased to refer to
the replies to Unstarred Question Nos.
3359 on 15 March 1982, 1183 on
28 February, 1983, 20 on 25 July,
1983 and 4603 on 22 August, 1983
and state :

(a) the charges of use/misuse area,
nature of misuse and date of commence-
ment of misuse for each premises listed
in above noted questions along with
date since each case is pending in courts
and each plot area;

(b) details of similar cases involving
L&DO which have been filed since
March, 1982 giving premises numbers,
amount of L&DO dues, details of stay
orders, case number; name of court and
other details as per (a) above; and

(c) details of such cases decided in

Lower Courts, High courts, Supreme
Court during last three-years (including
cases where L&DO has filed appeals)
giving nature of judgement, premises
number misuse area, L&DO dues, suit
number, name of Court and appeal, if
any ?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOU-
SING (SHRI MOHAMMED USMAN
ARIF) : (a) The information is given in
Statement 'A'. [Placed in library. See
No. L.T.—7082/83].

(b) The information is given in
Statement 'B'. [Placed in library See,
No. L.T.—7082/83].

(c) The information is given in
Statement 'C'. [Placed in library. See
No. L.T.—7082/83].

Premises Leased by L&DO for 'A'
Residence'

1031. SHRI BABURAO PARAN-